

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
RAJYA SABHA
QUESTION NO 21.04.2010
ANSWERED ON
VISA TO CHINESE LABOUR .

2812

Shri Mohd. Ali Khan

Will the Minister of HOME AFFAIRS be pleased to state :-

- (a) whether the Ministry goes soft on visas to Chinese labour;
- (b) if so, the details thereof and the present status thereof in the current year;
- (c) the actual reasons therefor; and
- (d) the problems being faced by Indians in getting such visas?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (d): As per the extant guidelines, Employment visa is granted only to skilled and qualified professional appointed at senior level, skilled position such as technical experts, senior executive or in a managerial position etc. and is not granted for jobs for which a large number of qualified Indians are available. This is applicable to all foreign national including Chinese nationals. Suitable guidelines have been issued to the Indian Missions abroad to effectively regulate Employment visa regime.